Title: Demand of a special economic package for Bihar.

डॉ. रघुवंश प्रसाद सिंह : उपाध्यक्ष महोदय, बिहार का बटवारा हो गया। बिहार के ऊपर दो-तिहाई खर्च आ गया और एक तिहाई आमदनी रह गई और दो तिहाई आमदनी झारखंड में चली गई। बिहार की सभी पार्टियों के 60 सांसदों ने मिलकर प्रधान मंत्री को ज्ञापन दिया था कि बिहार के लिए 1 लाख 79 हजार करोड़ का एक आर्थिक पैकंज दिया जाए। बिहार विधान सभा की ओर से सर्वसम्मत प्रस्ताव पारित होकर केन्द्र सरकार को आया है कि बिहार को विशे आर्थिक पैकंज दिया जाए क्योंकि उसके बिना बिहार नहीं बच पाएगा। जो सभी पार्टी के 60 सांसदों की ओर से प्रधान मंत्री जी को ज्ञापन दिया गया था उसमें कहा गया था कि बिहार के ऊपर केन्द्र के 37 हजार करोड़ रुपए का बकाया है, उसे माफ किया जाए, फिर बिहार को विशे आर्थिक पैकंज दिया जाए, बिहार के जो सड़क एवं बिजली के प्रस्ताव योजना आयोग में स्वीकृति हेतु लंबित हैं, उन्हें स्वीकार किया जाए और दशम वित्त आयोग के चार वी का तथा 11वें वित्त आयोग के प्रथम वी के, इस प्रकार से कुल पांच वााँ के जो बकाया वित्त आयोग की अनुशांसा के अनुसार बिहार सरकार के केन्द्र सरकार पर पंचायतीराज के 625 करोड़ रुपए हैं जिनको केन्द्र सरकार दुश्मनी की वजह से रखे हुए और बिहार सरकार को नहीं दे रही है उन्हें शीघ्र दिया जाए क्योंकि बिहार में पंचायत चुनावों में 1 लाख 37 हजार लोग जीते हैं, चुनाव हो चुके हैं, लेकिन सरकार पैसा नहीं दे रही है जबकि वित्त आयोग ने चुनाव कराने पर उक्त धनराशि बिहार सरकार को जारी करने की सलाह दी थी।

उपाध्यक्ष महोदय, मैं मांग करता हूं कि बिहार को आर्थिक पैकेज दिया जाए, बिहार की बिजली और सड़कों की लंबित योजनाएं, जो योजना आयोग के पास स्वीकृति हेतु पड़ी हैं उन्हें शीघ्र स्वीकृति प्रदान की जाए और बिहार के जो मंत्री केन्द्र सरकार में मंत्री के पद पर बैठे हैं, वे केन्द्र की ओर से बिहार सरकार को आर्थिक पैकेज दिलाएं। …(व्यवधान)

SHRI SURESH KURUP: Sir, with your permission, I would like to raise an important matter.

MR. DEPUTY-SPEAKER: I have already called for the factual note on the matter from the Ministry of Home Affairs. I have received two notices.

SHRI SURESH KURUP: Sir, the matter pertains to Shri Ajaya Kumar, an hon. Member of this House.

MR. DEPUTY-SPEAKER: I know that.

SHRI SURESH KURUP: Sir, kindly allow me to make a submission.

MR. DEPUTY-SPEAKER: When a privilege motion is received, you are a senior Member and you should know, we send it for verification and then only the hon. Member will be allowed to raise it. I have received the notices.

SHRI SURESH KURUP: I would like to make a submission. Sir, last week, he was participating in an agitation of the unemployed youth, when he was manhandled.

MR. DEPUTY-SPEAKER: Both Shri Ajaya Kumar and Prof. A.K. Premajam have given the notices. I am sorry I am not in a position to allow you.

SHRI SURESH KURUP: Then you should allow Shri Ajay Kumar to make a submission. The hon. Minister also is present here...(Interruptions)

PROF. A.K. PREMAJAM (BADAGARA): Sir, he was assaulted by the police...(Interruptions)

SHRI VARKALA RADHAKRISHNAN: Sir, it is a case of human rights violation...(Interruptions)

MR. DEPUTY-SPEAKER: Now whether it is a human right violation or any other violation for that matter, Shri Radhakrishnan, when I stand up you have to take your seat. Now, what violation have you come to know?

SHRI VARKALA RADHAKRISHNAN: Sir, I am not violating any rule...(Interruptions)

MR. DEPUTY-SPEAKER: You please resume your seat. You were a former Speaker of the Kerala Legislative Assembly. (*Interruptions*)

MR. DEPUTY-SPEAKER: It is a grave matter. An hon. Member has alleged here that he has been assaulted by a police officer. All these things are there in the notice. The notice has been given by Shrimati Premajam, Shri Varakala Radhakrishnan and Shri Ajay Kumar. I have sent for verification of the information. The veracity of the information has to be verified and only then that would be sent to the Privileges Committee. That is the procedure. Before that you are not allowed to have any discussion here. Shri Radhakrishnan, have you now understood?

SHRI VARKALA RADHAKRISHNAN: Sir, no. I have not understood it...(Interruptions)

SHRI VAIKO: Sir, you are the custodian of this House. Where would a Member ventilate his feelings if he is assaulted by the police?… (*Interruptions*) Where should he go?...(*Interruptions*)

MR. DEPUTY-SPEAKER: He can say it in this very House.… (Interruptions)

SHRI VAIKO: Sir, he should be allowed to make a submission. You can allow him to make a submission...(*Interruptions*) It will take months to settle this in the Privileges Committee ...(*Interruptions*) Sir, I am not the person to disturb this House but...(*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Vaiko, this House has an established convention that when we receive such a notice, natural justice demands that the veracity of the information has to be verified. ...(Interruptions)

SHRI VAIKO : Sir, the Members should be allowed to make their submissions, otherwise there is no protection for Members of Parliament… (*Interruptions*)

श्री मुलायम सिंह यादव (सम्मल) : उपाध्यक्ष महोदय, मैं केवल एक निवेदन करना चाहता हूं। यह सही है कि श्री अजय कुमार के बारे में आप देखभाल करके जांच करेंगे। उसके बाद आप जैसा उचित समझेंगे, वैसा करेंगे। लेकिन कुछ ऐसे गंभीर मामले हैं जिनके बारे में सुनकर आपको जांच करने में मदद मिल सकती है। इसलिए पहले आप कृपया अजय कुमार को पहले सुन लें। अगर आप उनकी बात नहीं सुनेंगे तो आपको पर्याप्त मदद नहीं मिलेगी। …(व्यवधान)

SHRI M.V.V.S. MURTHI (VISAKHAPATNAM): Sir, please allow him to make a statement...(Interruptions)

SHRI VAIKO: Kindly allow him to make a submission...(Interruptions)

MR. DEPUTY-SPEAKER: Shri Radhakrishnan, please do not spoil his case....(Interruptions)

13.00 hrs.